

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.01  
I.A.Nos.242 & 243/2023 in  
C.P. (IB)No.164/BB/2022**

**IN THE MATTER OF:**

Mr. Rahul Narayana Reddy ... Petitioner  
Vs.  
M/s. Biomylyz Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 06.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Vivekananda  
For the Respondent : Shri Abhijith Atur

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner and the Respondent.
2. It is informed that pleadings are complete in the Company Petition as well as in I.As.
3. Further, Ld. Counsel for the Petitioner submits that in response to the Order dated 18.10.2023, as regards the Petitioner who is individually to be treated as Financial Creditor has been clarified vide Diary No.5852 dated 20.11.2023.
4. For further consideration, list the case before the Regular Bench on **20.02.2024.**

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**